

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 31/TT/2014

Subject : Determination of transmission tariff of Two nos of 63 MVAR 400kV Line Reactor Balia (PG) Sub-station (Extn) from the COD (1.2.2014) to 31.3.2014 under Northern Region System Strengthening Scheme-XXIV (NRSS-XXIV) of Northern Region, for tariff block 2009-14.

Date of Hearing : 16.4.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 16 Others

Parties present : Shri S.S Raju, PGCIL
Shri Upender Pande, PGCIL
Shri M.M Mondal, PGCIL
Shri S.K Venkatesan, PGCIL
Smt Sangeeta Edwards, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for 2X63 MVAR 400 kV Line Reactor at 400 kV Balia (PG) Sub-station ;
- b) As per the Investment Approval (IA) dated 21.11.2011, the instant asset was scheduled to be commissioned within 36 months, i.e. by 1.12.2014 and the asset was commissioned on 1.2.2014. There is no time over-run in the instant case;
- c) There is a cost over-run as the total estimated cost of completion is ₹1164.36 lakh as against the approved apportioned cost of ₹962.29 lakh;
- d) The information sought by the Commission vide letter dated 24.4.2014, has been submitted vide affidavit dated 27.6.2014;
- e) The Management Certificate has been submitted vide affidavit dated 29.10.2014



2. None appeared on behalf of the respondents
3. The Commission directed the petitioner to file the following information, on affidavit by 16.6.2015 with a copy to the respondents:-
 - a) Rejoinder to reply of UPPCL;
 - b) Submit single line diagram(SLD) of Balia sub-station;
 - c) Details of element wise (i.e. Land, building and civil work, TL, S/S etc) and year wise actual capital expenditure incurred up to 31.3.2014 along with the undischarged liability corresponding to the elements of the asset, duly certified by the Auditor along with all the revised Tariff Forms for the purpose of truing-up, in line with the provision of truing up in 2009, Tariff Regulations’;
 - d) The computation of the IDC on cash basis (soft copy in excel format) and IEDC capitalized on cash basis for the asset. Penalty paid if any, for any default in the payment of interest;
 - e) Clarify whether entire amount of IDC and IEDC has been paid prior to COD;
 - f) Year wise applicable tax rate (MAT rate/ Corporate Tax) as per relevant Financial Year during 2009-14 Block; and
 - g) Status of Revised Cost Estimate (RCE).
4. The Commission further directed that due date of filing the information should be complied with and information received after the due date shall not be considered while passing the order.
5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

